

Central Administrative Tribunal, Principal Bench

O.A.1388/1999

(A)

New Delhi, this the 21st day of November, 2000

Hon'ble Mr.Kuldeep Singh,Member (J)
Hon'ble Mr. M.P. Singh, Member (A)

- 1.Neki Ram S/o Shri Prakash
- 2.Lalita Prasad S/o Shri Puran Chand
- 3.Om Parkash S/o Shri Mangal
- 4.Smt.Munni Devi w/o late Shri Ram Saran
- 5.Murari Lal S/o Shri Brij Lal
- 6.Prahlad S/o Shri Chunni Lal
- 7.Om Kumar S/o Shri Prakash
- 8.Suresh Chand S/o late Sh.Panna Lal
- 9.Jawahar Lal S/o Shri Sohan Lal
- 10.Rattan Lal S/o Shri Punni Lal
- 11.Shakar Kumar S/o Shri Babu Lal
- 12.Laxman S/o Shri Nandu Lal
- 13.Madan Lal S/o Shri Heera Lal
- 14.Rajan Singh S/o Shri Babu Lal
- 15.Banwari Lal S/o Shri Brij Lal
- 16.Bishember Dayal S/o late Shri Janki Prashad
- 17.Sanay Kumar S/o Shri Hem Chand
- 18.Sukhbir Singh S/o Shri Mangar Ram
- 19.Kishore Kumar S/o Shri Prahlad Singh
- 20.Subhash Chand S/o Shri Ram Prasad
- 21.Anand Kumar S/o Shri Jaggu Ram
- 22.Rakesh Kumar S/o Shri Manna Lal
- 23.Rajesh Kumar S/o Shri Roshan Lal
- 24.Gopal Ram s/o Shri Kuwar Ram
- 25.Ramesh Kumar s/o late Shri Tulsi Ram
- 26.Surender Lal s/o Shri Bali Ram
- 27.Lal Chand S/o Shri Harjiwan
- 28.Asha Devi w/o late Shri Mangat Ram
- 29.Deep Chand S/o Shri Babu Lal
- 30.Mahesh Kumar S/o Shri Pyre Lal
- 31.Kartuln Bartha S/o Shri Vicky Bartha

(All are working as wastermen in Base
Hospital, Delhi Cantt.)Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the Secretary
Ministry of Defence Govt. of India,New Delhi
2. The Chief of the Army Staff
Army HQ, Sena Bhawan,New Delhi
3. The Commanding Hospital
Base Hospital,Delhi Cantt.-10....Respondents

(By Advocate: Shri Madhav Panikar)

ORDER(ORAL)

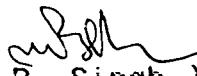
By Hon'ble Mr. Kuldip Singh, Member (J)

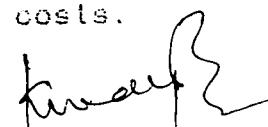
(✓)

Heard Shri Yogesh Sharma, learned counsel for the applicants and Shri Madhav Panikar, learned counsel for the respondents.

2. Shri Yogesh Sharma submits that before approaching the Tribunal for redressal of their grievances, the applicants had filed a representation and this O.A. can be disposed of with a direction to respondents to take decision on their representation within a fixed time frame.

3. Accordingly, we dispose of this O.A. with a direction to respondents to dispose of applicants' representation by a detailed, speaking and reasoned order within a period of two months from the date of receipt of a copy of this order. No costs.


(M.P. Singh)
Member (A)


(Kuldip Singh)
Member (J)

/dmsh/